

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
466/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Asante Marketing Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC Ministry of Corporate Affairs**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 10.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Ms. Anuradha Acharya, Advocate.**

**For the ROC**

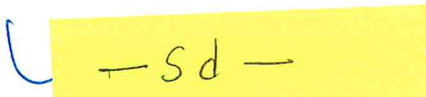
**:Mr. Yadubhushana, AROC.**

**For the Income Tax Department**

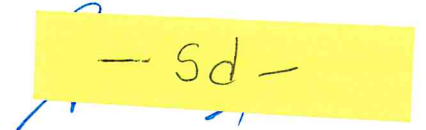
**:**

**ORDER**

Authorized Representative of the appellant is present. AROC's presence is felt but he could not get connected may be due to network/technical issues. No one has represented the Income Tax Department at the time of virtual hearing of the matter. One week's time has been granted for filing the reply by AROC as well as the Income Tax Department. Post the matter to 23.12.2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)